

CENTRAL ADMINISTRATIVE TRIBUNAL

ALLAHABAD BENCH

THIS THE 18TH DAY OF SEPTEMBER, 1997

Original Application No. 978 of 1997

HON.MR.JUSTICE B.C.SAKSENA,V.C.

HON.MR.S.DAS GUPTA, MEMBER(A)

Lalit Varma, S/o Shri M.P. varma
R/o Addl. Commissioner, Kumaon Division
Nainital, U.P.

... . . Applicant

(By Advocate Shri Pradeep Chandra)

1. Union of India through Secretary
Ministry of Personnel, North Block
New Delhi.
2. Govt. of Uttar Pradesh,
Through the Secretary, Department of
Appointments, Sachivalaya,
Lucknow, U.P.

O R D E R(Oral)

JUSTICE B.C.SAKSENA,V.C.

On behalf of respondent no.1 Shri N.B. Singh has accepted notice while on behalf of the respondent no.2 Shri A.K Gaur has put in appearance. The learned counsels for the parties agreed that this OA may be disposed of at the admission stage itself with an appropriate direction.

2. The applicant belongs to I.A.S ~~services~~ and has been allotted year 1984 batch for purposes of seniority and has been placed in U.P. Cadre. His case is that for a complete development as a senior officer of the IAS each member is required to be exposed to ^{to} _{be} conversant with developmental and other scenario both at state level as well as at Union of India level. For this purpose officers of the IAS are required to offer ^{for} deputation to the post of Joint Secretary/Director/Deputy Secretary in the Govt. of India since there is no separate cadre of IAS at the centre.

3. The applicant accordingly states that in the month of January 1997 and again June 1997 he applied for posting under the Government of India as Director/Dy. Secretary through respondent no.2 i.e. the Govt. of U.P. Copies of the same are annexed as Annexure 1 & 2.

4. The applicant has further stated that his representations aforesaid made in January 1997 and June 1997 seeking posting under the Govt. of India as Director/Dy. Secretary have still not been forwarded by the respondent no.2 to the Govt. of India.

5. In the circumstances of the case we accordingly dispose of this OA finally with a direction to the respondent no.2 to forward the applicant's aforesaid representations of January 1997 and June 1997 to the Govt. of India for placement of the applicant as Dy. Secretary/Director under the Govt. of India. The respondent no.2 shall forward the said applications in the light of the "guidelines dated 14.7.96 for the preparation of offer list for considerations for appointment to the post of Joint Secretary/Director/Dy. Secretary in the Govt. of India during the year 1997", as also keeping in view the Office Memorandum No.22011/3/77-Estt(A) dated 14.7.97 of the Department of Personnel and Administrative Reforms. We further provide that the respondent no.1 may also obtain requisite papers from the respondent no.2 and consider the applicant's offer for his placement as Dy. Secretary/Director under the Govt. of India and to pass necessary orders at their level in accordance with the aforesaid guidelines and Office Memorandum of the Department of Personnel and Administrative Reforms dated 14.7.97. Since the year 1997 is nearing an end we hope that the respondents shall consider the said applications as early as possible.

6. The learned counsel for the applicant has pressed this OA at present for this relief only and therefore we have not

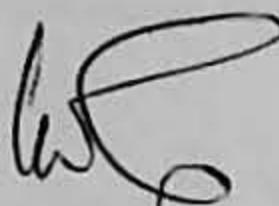
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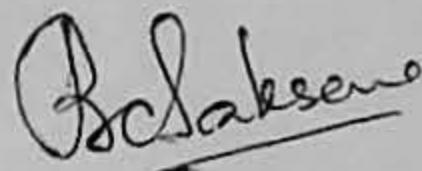
dealt with the other reliefs. We further ~~provide with~~^{give} liberty to the applicant to seek such other reliefs as have been prayed in this OA at the appropriate time. Nothing in our order shall be construed as refusing the other reliefs.

7. With the above observation the OA is finally disposed of.

8. Copy of the order may be furnished to the learned counsels for the parties.



MEMBER (A)



VICE CHAIRMAN

Dated: 18th September, 1997

Uv/